

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR No. 2002 of 2014**

**Dated: 26<sup>th</sup> August, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Reliance Gas Transportation Infrastructure Ltd. ....Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board ... Respondent (s)**

**Counsel for the Appellant (s):** Mr. N. Venkodraman, Sr.Adv.  
Mr. Ramji Srinivasan, Sr. Adv. with  
Mr. Gaurav Mitra,  
Mr. Rajat Nair

**Counsel for the Respondent(s):** Mr. Anand K. Ganesan,  
for PNGRB

**ORDER**

Mr. Anand K.Ganesan, Learned Counsel takes notice on behalf of the PNGRB with regard to the Maintainability of Appeal.

Post the matter on **18.09.2014 at 2.30 p.m.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

pr/vg